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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 75/9/NCLT/AHM/2017

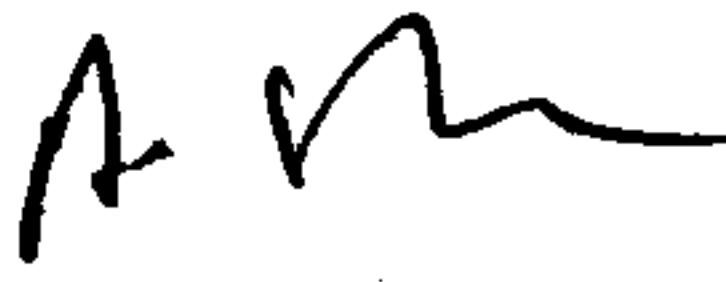
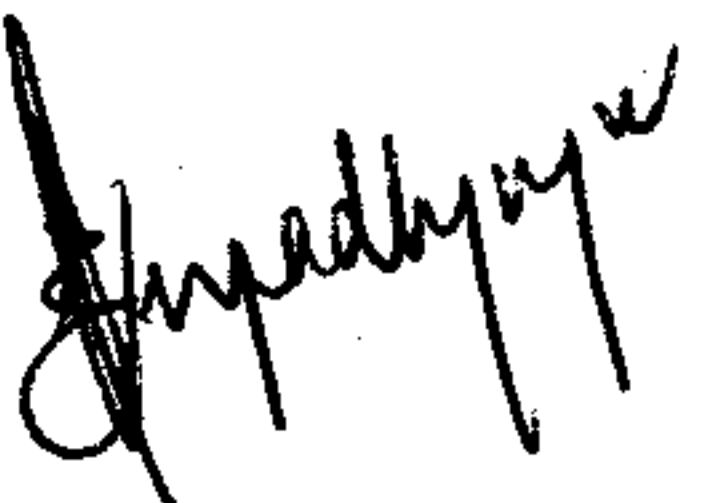
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

Name of the Company: Bhagwati Corporation
V/s.
Shrinidhi Laminates Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A GANDHI	ADVOCATE	APPLICANT	
2.	CHITRAJEET UPADHYAYA	ADVOCATE	RESPONDENT	

ORDER

Learned Advocate Mr. Anip Gandhi present for Operational creditor/ Applicant.
Learned Advocate Mr. Chitrajeet Upadhyaya present for Respondent.

Learned Advocate Mr. Chitrajeet Upadhyaya filed Vakalatnama for Respondent.

Applicant filed additional affidavit along with copy of reply notice dated 17.11.2016.

Objections filed by Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

At request of Learned Counsel for Respondent for filing further documents.

List the matter on 23.08.2017 for further hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of August, 2017.